

Company: Sol Infotech Pvt. Ltd.

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Date: 24/08/2025

## Jain Riceland Pvt Ltd Vs Sagar Overseas

Court: Delhi High Court

Date of Decision: Jan. 17, 2018

Acts Referred: Section 151, Order 43(1)(r), Order 39 Rule 1, Order 39 Rule 4

Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 â€" Section

13(1)

Hon'ble Judges: G.S.Sistani, J; Sangita Dhingra Sehgal, J

Bench: Division Bench

Advocate: Sandeep Sethi, Mohan Vidhani, Rahul Vidhani, Ashish Singh, Bhupender Jain, Hitender Kapur, Sagar

Chawla, Varun Modi

Final Decision: Disposed Of

## **Judgement**

G.S.Sistani, J

1. This is an appeal filed under Section 13 (1) of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts

Act, 2015 read with Order 43 (1) (r) and Section 151 of the Code of Civil Procedure (CPC) for setting aside the order dated 30.10.2017 by which

I.A.7978/2016 filed under Order 39 Rules 1 and 2 of CPC has been dismissed and I.A.573/2017 filed under Order 39 Rule 4 of CPC has been

allowed.

2. The plaintiff (appellant herein) has filed a suit seeking permanent injunction against the defendant (respondent herein). In this appeal notice was

issued on 11.12.2017. The respondent/defendant is represented through counsel. Additionally, Mr.Bhupender Jain, Director of the appellant/plaintiff

and Mr.Varun Modi, partner of the respondent/defendant are present in Court. During the course of hearing, the parties showed their inclination to

resolve the matter amicably. The matter was passed over once to enable the parties to discuss the modalities and terms of settlement. At the second

call, we are informed that the parties have arrived at an amicable  $\tilde{A}$ , settlement. Mr. Varun Modi, partner of the respondent company submits that he is

competent to enter into a settlement with the appellant. Mr.Bhupuender Jain, Director of the appellant company submits that he is also duly authorised

to enter into a settlement with the respondent. A copy of the resolution has been handed over Ã, in Court and taken on record. Parties have agreed

that the respondent would not use the impugned trademark  $\tilde{A}\phi\hat{a},\neg \tilde{E}\omega SWAAD\tilde{A}\phi\hat{a},\neg \hat{a},\phi$ . Counsel for the respondent further submits that he would have no

objection if the suit filed by the plaintiff is decreed subject to the condition that the plaintiff gives up its reliefs with regard to cost, rendition of account

etc.

3. Accordingly, the present appeal is allowed. The impugned order dated 30.10.2017 is set aside. In view of the settlement arrived at between the

parties, the suit is decreed in favour of the plaintiff/appellant and against the defendant/respondent, in terms of Prayer 33 (a) and 33 (b), the

appellant/plaintiff gives up the reliefs of Prayer 33 (d) and 33 (e). As far as delivery and destruction of unfinished material including its packing,

blocks, designs, labels, display boards, trade literatures and goods etc. is concerned, as agreed, the same would be collected and destroyed by the

plaintiff. Since the matter is resolved through the mediation of the Court, the plaintiff/appellant would be entitled to refund of the court fees, for which

a necessary certificate be issued to the plaintiff/appellant.

4. The Court appreciates the efforts put in by the parties and their counsels for early resolution of the matter.

C.M.44823/2017 (stay)

5. In view of the settlement arrived at between the parties, the application stands disposed of.